

DIVISION BENCH

S-5

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1947(KB)2019

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30th June,
2021, 10:30 A.M**

Name of the Company	DILIP TODI Vs. ROHIT FERRO-TECH LIMITED		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Appearances (via video conference)

For Operational Creditor

Mr. Kanishk Kejriwal, Advocate

ORDER

Mr. Kanishk Kejriwal, Ld. Counsel for the Operational Creditor present.

Vide order dated 07.02.2020 in CP(IB)/1214(KB)2018, CIRP has already been initiated against the Corporate Debtor. The present Petition thereafter has become infructuous and is dismissed as such.

Ld. Counsel appearing for the Operational Creditor submits that the claim has already been lodged with the Resolution Professional in the matter. Therefore, no further directions are necessary as regards the claim itself. File be consigned to record.

**(Harish Chander Suri)
Member (Technical)**

**(Rajasekhar V.K.)
Member (Judicial)**